

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4225
ANSWERED ON:16.12.2009
SUPPLY OF WATER TO HARYANA
Bhadana Shri Avtar Singh

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the quantum of water being supplied to Haryana from Agra Canal against the demand of water by the State Government of Haryana;
- (b) whether the State Government of Haryana has requested his Ministry to increase the supply of water to Haryana through Agra Canal;
- (c) if so, the response of the Ministry in this regard; and
- (d) whether the demanded quantum of water is being supplied to Haryana from this Canal; and
- (e) if so, the details thereof and if not the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

- (a) As informed by the Government of Haryana, there is overall shortage of about 50% in the quantum of water supplied to Haryana from Agra Canal during October 2007 to September 2009.
- (b) & (c) The Ministry of Water Resources has not received any such request.
- (d) & (e) As stated by the Government of Haryana, the demanded quantum of water is not being supplied to Haryana from Agra Canal and the regulatory control of Agra Canal, Gurgaon Canal Feeder and other off-taking channels of Agra Canal vests with Uttar Pradesh (UP) Irrigation Department. The UP Canal and Drainage Act is applicable to the area being served by these channels even within Haryana territory and thus Haryana has no control over unauthorized drawals of water in its territory. Further according to the Government of Haryana, arbitrary deductions are applied by the Government of UP from Haryana's share towards these unauthorized drawals instead of controlling them under the Act.